## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:983 ANSWERED ON:15.11.2010 CHILD LABOUR WELFARE SCHEME Kumar Shri Shailendra

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is laxity in the implementation of the schemes launched for the welfare of the child labourers in some of the States of the country;
- (b) whether the Union Government has granted approval to schools for the child labourers in some districts of Bihar,Uttar Pradesh, Madhya Pradesh,Chhattisgarh,Karnataka,Jharkhand and Rajasthan during the last three years;
- (c) whether the said schools have submitted their income and expenditure details; and
- (d) if not, the reasons therefor?

## **Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): No, Madam.

(b) to (d): Yes, Madam.Under the Scheme of National Child Labour Project (NCLP) special schools are sanctioned to the districts of Bihar, Uttar Pradesh, Chhattisgarh, Kamataka, Jharkhand and Rajasthan during the last three years. As per the guidelines of NCLP Scheme, the District Collector who happened to be the Chairman of the NCLP Will monitor functioning of the schools. Accordingly the schools are expected to submit the Income and Expenditure documents to the Chairman of the Project Society and not to the Ministry. As per the reports received majority of the NCLP District Societies have furnished the Audited Accounts including the Income and Expenditure details.